

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Date of hearing: 7.2.2019

Petition No. 342/MP/2018

Subject : Petition seeking an appropriate mechanism for grant of an appropriate adjustment/ compensation to offset financial/ commercial impact of change in law events on account of imposition of safeguard duty on the import of solar cells and modules.

Petitioner : ACME Rewa Solar Energy Private Limited

Respondents : Solar Energy Corporation of India Limited (SECI) and Others

Petition No. 343/MP/2018

Subject : Petition claiming relief under Change in Law on account of imposition of Safeguard Duty.

Petitioner : ACME Jodhpur Solar Power Private Limited

Respondents : Solar Energy Corporation of India Limited (SECI) and Others

Coram : Shri P.K.Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I.S. Jha, Member

Parties present : Shri Sujit Ghosh, Advocate,
Ms. Mannat Waraich, Advocate,
Shri M.G. Ramachandran, Advocate, SECI
Shri Shubham Arya, Advocate, SECI
Ms. Tanya Sareen, Advocate, SECI
Ms. Swapna Seshadri, Advocate, Rajasthan Discoms

Record of Proceedings

During the hearing, the learned counsels for the Petitioners and the Respondents, SECI and Rajasthan Discoms advanced extensive arguments in support of their contentions and reiterated the submissions made in their respective pleadings.

2. After hearing the learned counsels for the Petitioners, SECI and Rajasthan Discoms, the Commission directed the Petitioner to file its written submissions alongwith the Supplementary agreement, by 25.2.2019 with copy to each other.

3. Subject to the above, the Commission reserved order in the Petitions.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**